OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 05th day of OCTOBER 2004.

Original Application no. 691 of 1997.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman
Hon'ble Mr. D.R. Tiwari, Member (A)

Narendra Kumar, S/o Sri Ram Swaroop,
R/o Mahabir Ganj, Ambedakar Nagar,
Jalesar, Distt. Etah.

... Applicant

By Adv : Sri R. Verma

VERSUS

1. Union of India through the Secretary,
Ministry of Communication,
NEW DELHI.

2. Superintendent of Post Offices,
Etah Division,
ETAH.

3. Asstt. Sup-erintendent of Post Offices,
West Sub Division,
ETAH.

... Respondents

By Adv : Km Sadhna Srivastava

ORDER

Justice S.R. Singh, VC.

While the applicant was working as Extra Departmental Delivery Agent (EDDA) At Jalesar Town, Sub Post Office Distt. Etah, he was served with the charge memo containing the following charges :

अनुच्छेद-I

"ई.डी.डी.ई जलेसर टाउन के पद पर कार्य करते हुये श्री नरेन्द्र कुमार ने दिनांक 9-3-94 तथा 11-3-94 को कल्यानबास दिल्ली म0आ0 संख्या 1047 दिनांक 4-3-94 बास्ते रू0 400/- प्राप्तकर्ता श्री मुलायम सिंह निबासी ग्राम पसियापुर पोस्ट जलेसर टाउन जिला एटा को भुगतान हेतु प्राप्त किया किन्तु दिनांक 9-3-94 को गलत इरादे से पोस्टमैन

....2/-

रजिस्टर मे प्राप्त कर्ता का नाम श्री मुलायम सिंह के बजायश्री महावीर सिंह दर्ज किया और नही मिले not met रिमार्क लगाकर वापस किया। पुनः दिनांक 11-3-94 को उक्त धनादेश भुगतान हेतु प्राप्त किया और भुगतान किया किन्तु उपरोक्त दोनो तिथियो 9-3-94 एवं 11-3-94 मे उन्होने पोस्टमैन रजिस्टर जांच हेतु प्रस्तुत नही किया। इस प्रकार श्री नरेन्द्र कुमार ने म0आ0/अवलेखा/खाजाना डाक सहायक के पास अवलोकन एवं वापसी अंकित करने हेतु प्रस्तुत न करके तथा not met का झूठा रिमार्क लगाकर म0आ0 रोकने के कारण डाक एवं तार नियम पुस्तक खण्ड 6 भाग 3 (पंचम संस्करण) के नियम-717, 724,723, का उल्लंघन किया तथा सत्यनिष्ठा से अपनी ड्यूटी का निर्वाह न करके डाक एवं तार ई0डी0 ऐज (कन्डक्ट एंड सर्विसेज) रूल्स 1964 के नियम-17 का उल्लंघन किया।

अनुच्छेद-2

ई डी डी ए जलेसर टाउन के पद पर कार्य करते हुये श्री नरेन्द्र कुमार ने दिनांक 16-2-94 से आगे 20-4-94 तक गश्त पुस्तिका नही बनाई और न उप डाकपाल/लेखा डाक सहायक को जांच हेतु प्रस्तुत की। इस प्रकार श्री नरेन्द्र कुमार ने उपरोक्त अनियमितता करके डाक एवं तार नियम पुस्तक खण्ड 6 भाग 3 (पंचम संस्करण) के नियम 718 के उल्लंघन के साथ साथ डाक तार EDAs (Conduct and Service) Rules 1964 के नियम 17 का उल्लंघन किया।

अनुच्छेद-3

ईडी डी ए जलेसर टाउन के पद पर कार्य करते हुये श्री नरेन्द्र कुमार ने दिनांक 11-3-94 को कल्यानवास दिल्ली म0आ0 सं0 1047 दिनांक 4-3-94 वास्ते रू0400/- प्रापक श्री मुलायम सिंह ग्राम पतियापुर जिला एटा, जलेसर टाउन डाकघर से नकदी सहित प्राप्त किया। और उस फर्जी तरीके से प्राप्तकर्ता के गवाह के हस्ताक्षरो से भुगतान स्वयं प्राप्त कर लिया। उक्त धनराशि को उन्होने स्वेच्छा से उपडाकघर जलेसर हाउस मे ए सी जी-67 रसीद बुक ए एच/ए-198947 रसीद सं0 27 दिनांक 24-5-94 द्वारा जमाकर दिया इस प्रकार श्री नरेन्द्र कुमार ई डी डी ए ने उक्तधनादेश का भुगतान प्राप्तकर्ता श्री मुलायमसिंह को न देकर के फर्जी तौर पर स्वयं प्राप्त कर लिया और उपरोक्त अनियमितता करके उन्होने डाकघर तार नियम पुस्तक खण्ड-6 भाग3 (पंचम संस्करण) के नियम 709 तथा 720 का उल्लंघन करने के साथ डाकघर EDAs (Conduct and Service) Rules 1964 के नियम 17 का अपनी ड्यूटी कर्तव्यनिष्ठा एवं सत्यनिष्ठा पूर्वक न करने के कारण उल्लंघन किया।

अनुच्छेद-4

ई डी डी ए जलेसर टाउन के पद पर कार्य करते हुये श्री नरेन्द्र कुमार ने दिनांक 21-4-94 से बिना कोई अवकाश प्रार्थना पत्र दिये और अपनी जिम्मेदारी पर अपने पद की स्थानापन्न व्यवस्था किये बिना कार्य से अनुपस्थित हो गये। तथा दिनांक 6-8-94 को जब वह इस कार्यालय के निर्देशो

के तहत डयूटी पर आ गये । दिनांक 21-4-94 से 5-8-94 की अवधि के दौरान उन्होने अनुपस्थिति के बारे मे किसी प्रकार की सूचना प्रेषित नही की । इस प्रकार श्री नरेन्द्रकुमार ने उपरोक्त अनियमितता करके डाकतार ई डी डी ऐज(कन्डक्ट एंड सर्विसेज) रूल्स 1964 के नियम-5 तथा अपनी डयूटी कर्तव्य निष्ठा एवं सत्यनिष्ठा पूर्वक सम्पादित न करके नियम-17 का उल्लंघन किया ।"

The applicant submitted his reply and denied the charges levelled against him. The Enquiry Officer in his report dated 18.09.1995 exonerated the applicant from the charges levelled against him. The Disciplinary Authority recorded disagreement note and furnished the same to the applicant calling upon him to submit **his** reply, if any. One of the reasons for disagreement was that the Enquiry Officer had failed to question the applicant, who had not examined himself, on the circumstances appearing against him in the evidence for the purpose of enabling him to explain the circumstances appearing in the evidence against him, in the following words :-

> "केन्द्रीय सिविल सेवायें(वर्गीकरण, नियंत्रण एवं अपील) नियमावली-1965 के नियम-14(18) के प्रावधानो का पालन न करते हुये जांच अधिकारी ने आरोपित कर्मचारी का परीक्षण/प्रश्न नही किया और न आरोपित कर्मचारी उनके समक्ष गवाह के रूप मे उपस्थित हुआ । जांच अधिकारी की जांच रिपोर्ट से स्पष्ट गन्ध आती है कि जांच अधिकारी ने आरोपित कर्मचारी के प्रभाव या दबाव मे तथ्यों से परे हट कर अपनी जांच आख्या लिखी है ।"

...4/-

(22)

2. The Disciplinary Authority vide its order dated 28.05.1996 removed the applicant for service. The applicant preferred appeal which came to be dismissed by the Appellate Authority vide order dated 25.04.1997. Both these orders are the subject matter of impugnment in this case. The relief of quashing the impugned order is coupled with the relief of issuance of direction to reinstate the applicant and to pay full back salary.

3. The only submission made by the applicant's counsel, Sri Rakesh Verma, is that the second part of Sub-Rule (18) of Rule 14 of CCS (CCA) Rules 1965 is mandatary in character and non compliance thereof vitiated the entire enquiry and, therefore, the impugned order of punishment cannot be sustained.

4. Learned counsel for the respondents reputed the submission made by the applicant's counsel and urged that the finding recorded by the Disciplinary Authority are based on evidence and, therefore, not open to challenge in proceedings under Section 19 of the A.T. Act, 1985.

5. We have given our anxious consideration to the submission made across the bar. With a view to appriciating the question it would be apt and proper to quote Sub Rule (18) of Rule 14 of CCS (CCA) Rules 1965 as under :-

> "The Inquiring Authority may, after the Government servant closes his case, and shall, if the Government servant has not examined himself, generally question him on the circumstances appearing against him in the evidence for the purpose of enabling the Government servant to explain any circumstances appearing in the evidence against him."

93

It is clear from the language empliged in Sub-Rule (18) of Rule 14 of CCS (CCA) Ruled 1965, that while the first part of Sub-Rule (18) is directory, the 2nd part is mandatary in character and non compliance thereof would result in denial of natural justice. The applicant in the instant case had not examined himself and, therefore, it was imperative for the Enquiry Officer to have generally questioned the applicant about the circumstances appearing against him in the evidence for the purpose of enabling him to explain such circumstances.

6. The Disciplinary Authority has recorded a categorical finding that the Enquiry Officer failed to observe the requirement of Sub-Rule (18) of Rule 14 and yet it did not remit the matter for further enquiry and report as provided in Sub Rule (1) of Rule 15 of CCS (CCA) Rules 1965. This, in our opinion, is tantamount to gross procedural impropriety vitiating the order of punishment passed by the Disciplinary Authority. The order passed by the Appellate Authority would have the effect of curing the defect of gross procedural impropriety committed during the course of enquiry nor would it cure illegality committed by the Disciplinary Authority in not remitting the matter back to the Enquiry Officer for further enquiry, as visualised in Sub-Rule (1) of Rule 15 of CCS (CCA) Rules, 1965. In our opinion, therefore, both the orders are liable to be set aside.

7. Accordingly, the OA succeeds and is allowed. The impugned orders are set aside. The Disciplinary

....6/-

Authority is directed to get further enquiry held in the matter in accordance with the provisions contained in Rule 14 (18) of CCS (CCA) Rules, 1965 and in the light of the observations made in the judgment. The applicant shall be deemed to be put off duty pending final decision.

8. There shall be no order as to costs.

Member (A) Vice-Chairman

/pc/